

**Adverse effect of new EPFO rules on real
estate and construction sector workers**

407. SHRI T.M. SELVAGANAPATHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to states:

(a) whether it is a fact that the new Employees Provident Fund Organisation rules will severely affect the employees working in real estate and construction sectors under the private sector;

(b) if so, the details thereof;

(c) whether it is a fact that there has been a demand to reverse the said rule;

(d) whether it is also a fact that with this rule in force, the employees working in the said sector will not be able to withdraw their hard earned money; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) No new rule has been implemented by the Employees' Provident Fund Organisation which will adversely affect the employees working in real estate and construction sectors under the private sector.

(b) to (e) Do not arise in view of replies to part (a) of the Question above.

Legislation for domestic workers

408. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is thinking to bring Legislation for domestic workers for their safety, security and include them in schedule of employment for fixing minimum wages;

(b) whether all activities of women like work of kitchen, garden, poultry, grinding food grains, collecting water, working in firm, cutting grapes are taken into account and whether 88 per cent rural house-wife's and 66 per cent urban house-wife's can be considered as economical productive and be named as self employed workers; and